

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 125

IA(I.B.C)/269(CH)2021, IA(I.B.C)/926(CH)2020
IA(I.B.C)/1011(CH)2024, IA(I.B.C)/1503(CH)2024
IA(I.B.C)/1516(CH)2024, IA(I.B.C)/1520(CH)2024

In
CP(IB) No. 09/Chd/Chd/2017
(Admitted)

IN THE MATTER OF:

Sky blue Papers Pvt. Ltd.

...Petitioner-Corporate Applicant

Under Section: 10, 66(1), 60(5), IBC 2016

Rule: 11 of NCLT Rules, 2016

Regulation: 44(2)

Order delivered on 11.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Liquidator : Mr. Viren Sharma with Mr. Pradeep Singh,
Advocates

ORDER

IA(I.B.C)/1011(CH)2024

This application has been filed under Section 60(5) of the IBC, 2016 for placing on record the 24th Progress Report. The same is taken on record subject to just exceptions. Thus IA(I.B.C)/1011(CH)2024 is disposed of accordingly

IA(I.B.C)/1520(CH)2024

This application has been filed under Section 60(5) of the IBC, 2016 for placing on record the 25th Progress Report from the period of 01.04.2024 to 30.06.2024. The same is taken on record subject to just exceptions. Thus IA(I.B.C)/1520(CH)2024 is disposed of accordingly.

July 11, 2024
Mamta

IA(I.B.C)/1503(CH)2024

The present application has been filed under Rule 11 of the NCLT Rules, 2016 seeking preponement/ urgent hearing of IA(I.B.C)/926(CH)2020. Keeping in view the facts and circumstances made by the applicant, IA(I.B.C)/1503(CH)2024 is allowed and disposed of.

IA(I.B.C)/269(CH)2021, IA(I.B.C)/926(CH)2020, IA(I.B.C)/1516(CH)2024

Let these IAs be listed on 24.07.2024 in the supplementary list.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**